

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP No(s).
13684/2015

(Arising out of impugned final judgment and order dated 06-01-2015
in CRLAP No. 3517/2008 passed by the High Court of Karnataka at
Kalaburagi)

RACHAPPA & ANR.

Petitioner(s)

VERSUS

THE STATE OF KARNATAKA & ORS.

Respondent(s)

(With appln(s) for c/delay in filing/refiling SLP)

Date : 13-09-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL
HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s) Mr. Raja Venkatappa Naik, Adv.
Mr. S.K. Tandon, Adv.
Mr. Pramod Deo Pujari, Adv.
Mr. Rakesh Kumar Gupta, Adv.
Ms. Manju Jetley, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Heard.

Delay condoned.

We do not find any ground to interfere with the impugned
order. The special leave petition is, accordingly, dismissed.

Pending applications, if any, are also stand disposed of.

(SWETA DHYANI)
SENIOR PERSONAL ASSISTANT

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER